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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 98 of 1988

Bhupal Singh Applicant

Versus

The Union of India & others..... Respondents.

Hon.D.S.Misra- AM
Hon.G.S.Sharma-JM

This petition under section 19 of the Administrative Tribunal Act no.XIII of 1985 has been filed by an Ex- Military personnel against refusing pension to him on his discharge from Military service. On his own shewing, the applicant was a member of Armed Forces of the Union and as such under section 2(a) of the Act, this petition is not maintainable before this Tribunal. On the last date, the applicant had taken time to satisfy us about its maintainability, but today the learned counsel for the applicant states that this petition is not maintainable here. The petition is accordingly dismissed as not maintainable. The fee paid by the applicant may be refunded to him.

Bhupal
Member(A) 17.2.88

G.S.Sharma
Member(J) 17/2/88

Dated:17-2-1988/

Shahid.